

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3351  
ANSWERED ON:31.08.2012  
ILLEGAL MIGRANTS IN TRIBAL AREAS  
Bwiswmuthiary Shri Sansuma Khunggur

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the condition and the existence of the belts and block created under the provisions of Assam Land and Revenue Regulation, 1886 as amended from time to time has been threatened due to illegal immigration, of Bangladeshis and non-bonafide, non-tribals and land alienation of the tribals;
- (b) if so, the details thereof along with action taken for restoration of the said land to the tribal;
- (c) whether the Government proposes to enact an effective and stringent law to check alienation of tribal land in the North Eastern Region of the country particularly in Assam; and
- (d) if so, the details thereof and the action taken in this regard, so far?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a) to (d): As reported by Department of Land Resources, no specific information is available in this regard. However, States with large tribal population have enacted land protection laws/laws prohibiting alienation of Tribal lands and promoting restoration of alienated land. Further, the State Governments have been requested from time to time to take effective steps for implementation of legislative provisions to prevent alienation of tribal land and restore alienated tribal land.